

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 19 of 2013

Dated : 27th February, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Kerala State Electricity Board **.... Appellant (s)**

Versus

Kerala State Electricity Regulatory Commission **...Respondent (s)**

Counsel for the Appellant(s): Mr. M.T. George
Ms. Kavitha

Counsel for the Respondent(s): –

ORDER

It is represented that the reply has not been filed. Therefore, the learned counsel for the Respondent is directed to file the reply within two weeks after serving copy on the other side.

Post the matter on **19.03.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/rkt